

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

32. IA 5080/2023 IA 5097/2023 IA 3933/2023
In C.P. (IB)/2985(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2023

NAME OF THE PARTIES: - IA 5080/2023 Ruchi Infotech Pvt. Ltd.

V/s

Rsal Steel Pvt Ltd
IA 5097/2023 Shubham Mercantile
Pvt. Ltd.

V/s

Rsal Steel Pvt Ltd
IA 3933/2023 Rajender Kumar Girdhar
Resolution Professional of Rsal Steel
Private Limited

V/s

Office of The Assistant Commissioner Of
Income Tax Income Tax Department
Central Circle 7(1) Mumbai

IN THE MATTER OF

Bank of Baroda (Erstwhile Dena Bank)

V/s

Rsal Steel Pvt Ltd

Section: 60(5), 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Sr. Adv. Mustafa Doctor a/w Adv. Amir Arsiwala & Adv. Abdullah Qureshi appeared for the RP. Adv. Shyam Kapadia a/w Adv. Jay Zaveri, Ms. Rhea Parkash, Mr. Vinay Khatri appeared for the Applicant in IA. No.

5080/2023 and IA.No.5097/2023. Adv. Rashmin Khandelkar a/w Adv. Lalit Munshi and Adv. Fatima Fernandes appeared for the Successful Resolution Applicant.

IA.No.5080/2023: - The present application is filed by the Applicant seeking direction against the RP that the Applicant's claim of Rs. 1,04,41,301/- (Rupees One Crore Four Lakhs Forty-One Thousand Three Hundred and One Only) should be treated as CIRP cost in terms of Section 53 of the IB Code, 2016. It has been pointed out by the counsel for the RP that the said amount has already been treated as CIRP cost in the Resolution Plan which is pending for approval with this Bench. In view of the statement, this **IA.No.5080/2023** is **rendered infructuous and disposed of** accordingly.

IA.No.5097/2023: - Heard and **Reserved for Orders**.

IA.No.3933/2023: - Heard and **Reserved for Orders**.

SD/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

SD/-
KULDIP KUMAR KAREER
Member (Judicial)